

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI (SZ)  
ORIGINAL APPLICATION NO.116 OF 2023**

**IN THE MATTER OF:**

Dr. Devesh Nigam.

...Applicant(s)

**-VS-**

Telangana State Pollution Control Board and Ors.

...Respondent(s)

**REPORT FILED BY THE HMWSSB RESPONDENT-4**

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Place: Chennai

Date: 19.06.2025

Mrs. H. Yasmeen Ali,  
Standing counsel for 4<sup>th</sup> Respondent.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTH ZONE, CHENNAI**

**Original Application No. 116 of 2023 (SZ)**

**Between:**

Dr. Devesh Nigam,  
Registrar,  
University of Hyderabad  
Central University P.O,  
Prof.C.R.Road,  
Gachobowli, Hyderabad – 500 046.  
Telangana.

.....Applicant

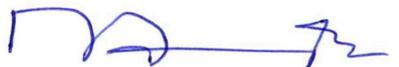
And

Telangana State Pollution Control Board and Ors

.....Respondent(s)

**REPORT FILED BY THE HMWSSB (RESPONDENT No. 4)**

1. The above case has been Suo Motu registered by the Principal Bench of the Hon'ble National Green Tribunal, New Delhi as Original Application No.740 of 2022 (Principal Bench) based on the complaint received from one Dr. Devesh Nigam, Registrar, University of Hyderabad, which has been transferred to this Bench and renumbered as Original Application No.116 of 2023 (South Zone) for sewage and medical waste is being discharged into University campus from adjacent colonies causing lot of pollution in the University Campus.

  
**DIRECTOR (PROJECTS-I)  
HMWS & SB, Khairatabad,  
Hvderabad - 500 004.**

2. The Hyderabad Metropolitan Water Supply and Sewerage Board (HMWSSB) is a necessary party to this proceedings, Hon'ble NGT has Suo Motu impleaded them as Respondent No.4.
3. The above matter is pending before the Hon'ble NGT for adjudication and the Report are being filed by the Respondents periodically.
4. As sequel the Hon'ble National Green Tribunal has passed the following Interim Order at the hearing held on 29.11.2024 as follows:

*".....It is further stated in the report that the HMWSSB must construct the sewage treatment plant after obtaining necessary permission from the University and allow only treated water into the campus of the university so that the entire campus will be free from sewage drains.*

*Hence, we direct the Applicant's University to consider the request of the HMWSSB to allocate land for the purpose of constructing the STP. In the event the HMWSSB approaches the Central University for establishing the STP within the campus, the same may be considered by the Central University favorably to bring an end to the complaint.*

5. In compliance of the above order, HMWSSB (R-4) has written Letters to Dr. Devesh Nigam, Registrar, Hyderabad Central University, Letters dated 23.01.2025 and 04.04.2025 (copies are enclosed as Annexure -I & II) for allotment of Land by the Petitioner/Applicant. But, so far the Petitioner has not allotted the Land nor replied to our letters.

6. This is the submission of the Report before the Hon'ble National Green Tribunal.

Date: 11<sup>th</sup> April, 2025.  
Place: Hyderabad.



Director Projects - I  
HMWSSB, Hyderabad.

**DIRECTOR (PROJECTS-I)  
HMWS & SB, Khairatabad,  
Hyderabad - 500 004.**

డి.సుదర్శన్, బి.టెక్.,

డైరెక్టర్ (ప్రాజెక్ట్ - I)

D. Sudarshan B.Tech.,  
Director (Projects - I)



హైదరాబాద్ మహానగర నీటి సరఫరా  
మరియు మురుగు నీటి పారుదల మండలి  
Hyderabad Metropolitan  
Water Supply & Sewerage Board



Lr No:HMWSSB/NGT/2025-26/ ౧౧

Date: 04.04.2025.

To,  
Dr.Devesh Nigam(Petitioner),  
Registrar,  
University of Hyderabad,  
Central University P.O,  
Prof.C.R.Road, Gachibowli,  
Hyderabad-500046,  
Telangana.

Sir,

**Sub:** HMWS&SB – DP-I- OA No.116 of 2023(SZ) filed by Dr.Devesh Nigam, Hyderabad Central University V/s. Government Agencies-Issue is on Sewerage flow – Implementation of Hon'ble NGT Orders-Reg.

**Ref:** 1. Hon'ble NGT Order Dated 29.11.2024  
2. Lr.No.HMWSSB/OA No.116 of 2023/2025/590 Dt:23.01.2025

\*\*\*\*

In Continuation to our earlier reference letter 2<sup>nd</sup> cited, Hyderabad Central University is Once again requested to allot necessary land for constructing STP in compliance to the Hon'ble NGT orders of Para-8 Dt:29.11.2024 as follows.

"..... Hence, we direct the applicants University to consider the request of the HMWSSB to allocate land for the purpose of constructing the STP. In the event the HMWSSB approaches the Central University for establishing the STP within the campus, the same may be considered by the Central University favorably to bring an end to the complaint".

Early action is Solicited.

Yours Faithfully,

  
Director Projects-I  
H.M.W.S.S.B.

1. Copy to TGPCB for information.
2. Copy to GHMC for information.
3. Copy to District Collector, Ranga Reddy District.

Water is Precious, Every Drop Counts

D. Sudarshan, B.Tech.,  
Director (Projects-I)



Hyderabad Metropolitan  
Water Supply & Sewerage Board



Lr. No. HMWSSB/OA No.116 of 2023/2025/590

Date: 28.01.2025

To  
Dr. Devesh Nigam (Petitioner),  
Registrar,  
University of Hyderabad  
Central University P.O.,  
Prof.C.R.Road, Gachobowli,  
Hyderabad – 500 046.  
Telangana.

Sir,

Sub: HMWSSB – STP –II – OA No.116 of 2023 (SZ) filed by Dr. Devesh Nigam.  
Hyderabad Central University V/s. Government Agencies – Issue is on Sewerage  
flow – Implementation of Hon'ble NGT Orders – Intimation – Reg.

Ref: Hon'ble NGT Order dated 29.11.2024.

\*\*\*\*\*

Please refer to the Hon'ble NGT Order dated 29.11.2024. a copy of the same is enclosed  
for your ready reference. In this connection. we are referring to the para-8 of the order dated  
29.11.2024 as follows:-

".....Hence, we direct the applicant's University to consider the request of the  
HMWSSB to allocate land for the purpose of constructing the STP. In the event the  
HMWSSB approaches the Central University for establishing the STP within the campus,  
the same may be considered by the Central University favorably to bring an end to the  
complaint".

2. In compliance of the above order, the Hyderabad Central University is requested to allot  
necessary land as discussed earlier by the officials of HMWSSB and GHMC.

Your early action in the matter is solicited.

Yours faithfully,

  
Director Projects-I  
H.M.W.S.S.B.

28/1/25

Encl:

1. Copy to TGPCB for information.
2. Copy to GHMC for information.
3. Copy to District Collector, Ranga Reddy District.
4. Copy to General Manager (Engg.), PD-II | HMWSSB.

Item No.06:-

BEFORE THE NATIONAL GREF  
SOUTHERN ZONE, CHENNAI

(Through Video Conference)

Original Application No. 116 of 2023 (SZ)  
[Earlier O.A. No. 740/2022(PB)]

IN THE MATTER OF:

Dr. Devesh Nigam.

...Applicant(s)

*Versus*

Telangana State Pollution Control Board and Ors.

...Respondent(s)

Date of hearing: 29.11.2024

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): M/s. Indus Law Firm, N.V. Sumanth, V.R.N.  
Prashanth & R. Vivekananda.

For Respondent(s): Mr. T. Sai Krishnan along with  
Ms. Lavanya for R1.  
Mr. Jaiharisudhan represented  
Mr. D. Srinivasan for R2.  
Mrs. H. Yasmeen Ali along with  
Mr. Mohamed Aathic for R3 & R4.

amp  
71/25  
Dictated/attached  
Lr.  
HCU.  
amp

ORDER

1. As the Sports Complex of Telangana and the Telangana Institute of Medical Sciences (TIMS) are necessary parties to this proceeding, we Suo Motu impleaded them as additional Respondents No.5 and 6 respectively.

2. The Registry is directed to carry out the amendment in the cause title. Let the notices be issued to the newly added Respondents No.5 and 6 through the Tribunal.

3. The report dated 27.11.2024 filed by the Telangana State Pollution Control Board (TGPCB) states that they have given directions to the Commissioner - Greater Hyderabad Municipal Corporation (GHMC) to ensure no sewage is joining the Peacock Lake and Nallagandla Lake and also to ensure the treatment of the sewage coming from Hyderabad Central University, TNGOs colony and Gopanpally Villages.

4. It appears that the Board also has issued the directions to the Managing Director - HMWSSB to ensure that no sewage is let into the above-said lake areas.

5. The report of the TGPCB is not satisfactory, as it is only the task force of the Board that has given a recommendation, but for the failure of the same, the TGPCB has not taken any action.

6. The report dated 18.09.2024 of the GHMC states that they have given recommendations for protecting the lakes from sewage draining into lakes in two phases, which are as follows:-

Phase-I: Construction of sewage pipe line with I & D structure from Gachibowli stadium to Peacock lake surplus, including all points entering from TNGO's colony along with chambers and pipeline with 1000 mm dia., it will divert the complete sewage mixing from peacock lake and deposit at surplus course.

Phase-II: From continuation of the pipeline work from surplus course of Peacock Lake to the point where three lakes joins at check dam which estimate is already submitted for Administration approval. If the Reach I is allowed to execute then the Reach II will also be approved by GHMC."

7. It is further stated in the report that the HMWSSB must construct the sewage treatment plant after obtaining necessary permission from the University and allow only treated water into the campus of the university so that the entire campus will be free from sewage drains.

8. Hence, we direct the applicant's University to consider the request of the HMWSSB to allocate land for the purpose of constructing the STP. In the event the HMWSSB approaches the Central University for establishing the STP within the campus, the same may be considered by the Central University favourably to bring an end to the complaint.

9. Post the matter on 30.01.2025.

Sd/-  
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-  
Dr. Satyagopal Korlapati, EM

O.A. No.116/2023 (SZ)  
29<sup>th</sup> November, 2024. AD.

